CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

CORRIGENDUM

New Delhi, the 17th February, 2014


(1) at page 16, line 14, for the word "consumer", read "the Commission".

(2) at page 17,

(i) line 45, for the letters "A&B", read "I ".

(ii) below line 46, insert the following:

"Provided that –

(i) Additional Charge for Deviation for under-injection of electricity, during a time-block in excess of the volume limit specified in clause (1) and (2) of this regulation when grid frequency is "49.70 Hz and above", by the generating stations regulated by the CERC using coal or lignite or gas supplied under Administered Price Mechanism (APM) as the fuel shall be at the rates specified in Table II below in accordance with the methodology specified in clause (9) of this regulation;

(ii) Any drawal of power by a generating station prior to COD of a unit for the start up activities shall be exempted from the levy of additional Charges of Deviation"

(3) at page 18,

(i) in line 1, for "TABLE-A", read "TABLE-I"

(ii) in line 2, insert "(A)" before word "When".

(iii) in line 40, for "TABLE-B", read " TABLE-II".
(iv) In line 41, insert the word "(A)" before the word "When".

(4) at page 19, after Table-II, add the following:

"Provided further that when the schedule is less than 150 MW, the additional charges for deviation shall be based on percentage of deviation worked out with reference to schedule of 150 MW as per TABLE-I (A) and TABLE-II (A) above."

(5) at page 19, delete lines 9 to 16.

(6) at page 22, in line 11, for the figures "2013", read "2014".

(7) at page 23, for lines 14 to 16, substitute the following:

"2. When the grid frequency is below 49.7 Hz:
The charges for deviation corresponding to $D_{lb}$ shall be payable by the regional entity at 824.04 Paisa/kWh. In addition, additional deviation charges for deviation for $D_{lb}$ shall be payable by the regional entity at 824.04 Paise/kWh."

Sd/-
(A.K. Sexena)
Chief (Engineering)